

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.4021
TO BE ANSWERED ON 23.12.2015**

CORRUPTION IN UTILISATION OF LAND

4021. SHRI BHARTRUHARI MAHTAB:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the cases of corruption/irregularities in commercial utilization of surplus land of the Railways have come to the notice of the Government;**
- (b) if so, the details thereof, zone-wise and the reasons therefor for each of the last three years and the current year;**
- (c) the details of the total surplus land available with the Railways for commercial utilization as on date along with the extent of such land commercially utilized and revenue generated therefrom so far, zone-wise;**
- (d) the area of surplus land of Railways meant for commercial utilization under litigation along with the estimated revenue loss to the Railways from such litigations; and**
- (e) the corrective measures taken/being taken by the Government in this direction?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.4021 BY SHRI BHARTRUHARI MAHTAB TO BE ANSWERED IN LOK SABHA ON 23.12.2015 REGARDING CORRUPTION IN UTILISATION OF LAND.

(a) No, Madam. Ministry of Railways have not come across cases of corruption/irregularities regarding commercial utilization of surplus land.

(b) Does not arise.

(c) & (d) : Presently, 60 sites measuring about 590 hectares have been entrusted to Rail Land Development Authority (RLDA) for commercial development. RLDA has earned ₹ 1190 Cr. from commercial development of land of three projects, however all those are under litigation. Zone-wise earnings from commercial development of land by RLDA from these three projects are as under:

S.No.	Railway	Amount (In Crores)	Area (In hectare)
1.	East Central	3.60	0.58
2.	Northern	1170.88	15.27
3.	South Western	15.41	1.01

While developer for other sites has not been fixed, consultants have been appointed for valuation of eight sites.

At present, loss of revenue to Railways cannot be worked out as all the three cases are sub-judice.

(e) Review of development agreement conditions has been undertaken.
